

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI

In O.A. No. 299 of 2023

Tamanna Maini & Vs. State of Punjab & ors.

Affidavit of Tamanna Maini (aged 42 years) w/o Sh. Yogesh Maini r/o  
H. No. 678/1, Prem Nagar, Shiv Mandir Road, Civil Lines, Ludhiana

RESPECTFULLY SHOWETH:

I, the above mentioned deponent do hereby solemnly affirm and declare as under:-

1. That the deponent, who is Applicant (in person) in O.A. No. 299 of 2023 filed with this Hon'ble National Green Tribunal.
2. That the contents of paras no. 1 to 12 of the accompanying Objections pertaining to replies given by MCL, PPCB, PSPCL & others are true and correct to my knowledge.

Place: Ludhiana  
Dated: 14.12.2023

*Tamanna Maini*  
DEPONENT

**Verification:** verified that the affidav. has been readover & explained to the deponent who seemed correctly understand at some at the time making there of

Verified that the contents of para 1 and 2 of this affidavit are true and correct. No part of it is false, and nothing material has been kept concealed therefrom.

Place: Ludhiana  
Dated: 14.12.2023

ATTESTED AS IDENTIFIED

*ASU*  
Notary Public, Ludhiana (Pb.)

*Tamanna Maini*  
DEPONENT

15 DEC 2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**(In O.A. 299 of 2023)**

In the matter of:

Mrs. Tamanna Maini ..... Applicant

vs.

State of Punjab & ors. .... Respondent

**Objections to misleading & vague reply submitted by State of Punjab, Municipal Corporation Ludhiana, Punjab Pollution Control Board, owner of the impugned Hotel as well as Punjab State Power Corporation Ltd.**

Sir,

Respectfully sheweth,

**Grounds for Objections:**

- 1. MCL has deliberately & intentionally violated the provisions of Master Plan of Ludhiana to give wrong and undue benefit to Respondent No. 5 resulting into Air, Water and Noise Pollution in Residential Area and thus is against sustainable development and various Environment laws.**
  
- 2. The existing old building has been deliberately and intentionally issued compounding fees by projecting the old**

building as Commercial Building by going against the provisions of Punjab Model Building Byelaws, 2018 whereas there is NO CLU done for the same building as it is not lawfully possible to convert such residential road into commercial. The Fire Department issued NOC based on fake building plan earlier and now accepted the new building plan without working on actual problems of the building just to give undue advantage to Respondent No. 5.

3. The Punjab State Power Corporation Limited has cut the trees illegally and the complaint filed by Horticultural Department of MCL depicts the same but MCL has submitted the false Affidavit with this Hon'ble Tribunal by saying that No tree has been cut to transfer the transformer. Further MCL is silent on transformer shifted in Park land to give benefit to Respondent No. 5 however such act is illegal and against Environment Protection Act 1986.

4. PPCB issued NOC to run the Hotel on ground of incomplete and fake documents. Further PPCB too failed to ensure compliance of Master Plan provisions of Ludhiana.

**The objections in detail are humbly submitted as under:**

5. That as already submitted in original application, the impugned hotel is located in Residential Area of Ludhiana as per Master Plan and any Change of Land Use of said property was not done

at the time of Enactment of the Ludhiana Master Plan as it was not feasible at that time too. **The Municipal Corporation Ludhiana has submitted MISLEADING & VAGUE reply in order to save the violator (Respondent No. 5) as well as its own corrupt officials under the nose of which such illegal conversion of Property has been done by the Respondent No.**

**5.** It is pertinent to submit here that the MCL has kept silent on construction done by Respondent No. 5 to cover the front House Line which is never compoundable at any cost.

6. That some of the relevant statutory provision of The Punjab Regional and Town Planning and Development Act, 1995 for Master Plan are produced as under:

*Section 77: At any time after the date on which the **\*\*[.....]** Master Plan for a planning area comes into operation the Designated Planning Agency may with the prior approval of the **\*\*\*[State Government]**, make such minor changes in the Master Plan, as may be necessitated by typographical and cartographical errors and omissions, details of proposals not fully indicated on plan or changes arising out of the implementation of the proposals in the Master Plan:*

***Provided that no such change shall be made unless the same is in the public interest and is notified to the public.***

*Section 79: After the coming into operation of any Master Plan in any area, no person shall use or permit to be used any land or carry out any development in that area otherwise than in conformity with such Master Plan :*

*Provided that the Competent Authority may allow the continuance of **any use of any land, for a period not exceeding ten years**, upon such terms and conditions as may be provided by regulations made in this behalf for the purpose and to the extent, for and to which it was being used on the date on which such a Master Plan came into operation.*

7. That after the enactment of Master Plan, any changes is subject to proper laid down procedure. However, the Municipal Corporation Ludhiana (Respondent No. 2) intentionally and deliberately compounded the building as Commercial building whereas same was being used as industrial and as per provisions of Master Plan, any building which was being used by going against the provisions of Master Plan was allowed to operate in same way till September 2023 i.e. the impugned building was allowed to operate as Industrial Building till September 2023 only. It is pertinent to submit here that after selling of property by the previous owner and **change of use of building by the Respondent No. 5 is illegal** and thus the Hotel Building which has come up in Residential Area in 2019-20 is illegal & may kindly be directed to stop its illegal activities. **It is pertinent to humbly submit here that that Master Plan is notified for sustainable development as well as improvement of Environment for better health of Public at Large** and the Development Authorities must follow the provisions of Master Plan in true Spirit at all times but MCL officials are blatantly not following the rule of law and causing major problems resulting

into further deterioration of already damaged Environment of Ludhiana. It is pertinent to humbly submit here that the AQI of Ludhiana is never healthier and with gross violations allowed by MCL, it is going to deteriorate further.

8. That **the Municipal Corporation Ludhiana has not produced any document pertaining to Change of Land of the said property**, if was done as per policy of 1998 but in order to give wrong benefit, legalised the illegal acts of Respondent No. 5, **compounded the Industrial building as Commercial Building illegally by applying commercial rates as compounding fee in 2019** in the name of previous owner and it such act was done just to give undue benefit the Respondent No. 5. It is pertinent to submit here that one official of MCL has signed the document on **26-05-2019 which falls on SUNDAY**. The copy of document with signature done by one official of MCL on Sunday is produced herewith as **Annexure PO-1**.
9. That the MCL is silent on illegal construction done by Respondent No. 5 vide which the later has covered the House Line too which is non-compoundable. It is pertinent to humbly submit here that the Fire Department of MCL had issued NOC based on fake building plan and to save him, now they are saying that the Plan was mistakenly uploaded on their website. The drawings have been replaced with new set of drawings by the owner and Fire Department has not cross-verified the Fire Safety

Norms in the building. It is pertinent to humbly submit here that even if the Building was situated in Commercial Area, same should have been sealed by Fire Department as it has not followed the laid down norms as required under National Building Code of India 2016. However, as the utilisation of building as Hotel Building is ILLEGAL and against the provisions of Master Plan, the operation of such building must be stopped immediately. However, the MCL is still trying to save the illegal Acts of Respondent No. 5 by submitting Vague & incomplete reply.

10. It is pertinent to submit here that the Front House Line (20% of total Plot area as per Punjab Model Building Bye-laws – 22’9” from front boundary in case of this Hotel, even if it was situated in any commercial area) is not compoundable but the Officials of MCL deliberately ignored such important aspect and under the influential of the owner (who is a politician too), has issued receipt to legalised all illegal activities done by Respondent No. 5 and such an act is against Environment Pollution Act 1986, sustainable development. **Such an illegal Act of MCL for allowing operation of Hotel Building in Residential Area has increased load over existing infrastructure like Sewerage System, vehicular activities too.** It is pertinent to submit here that some under construction shops on same 60’ wide road were demolished by MCL but intentionally allowed illegal construction in House Line Area (non-compoundable) of impugned building

and then allowed its illegal commercial operation too. It is pertinent to humbly submit here that the MCL has wrongly and deliberately submitted in the Hon'ble Tribunal that the building situated on 60' Wide Road can be given CLU, however it is pertinent to submit here that such provision is never automatic & as per whims & fancies of Public Servants but after following the well laid down procedure in Master Plan as well as other Development Acts (supra).

11. That **the MCL as well as PSPCL have deliberately mentioned that No Tree was Cut** but the Petitioner has already produced the photographs of the same in original Application. It is pertinent to submit here that **the Horticultural Department of MCL had lodged complaint against PSPCL with concerned Police Station against cutting of trees of parks illegally but MCL itself is deliberately misleading this Hon'ble Tribunal by submitting false Affidavit** by saying that No tree was cut at site. The copy of complaint filed with Police Station by Horticultural Department of MCL is produced herewith as **Annexure PO-2**. Further PPCB issued NOC without going into the genuineness of documents as well as without ensuring compliance of provisions of Master Plan of Ludhiana. It is pertinent to humbly submit here that all such illegal commercial activity of operation of Hotel is going on with unlawful consent of PPCB too.

12. That the Respondents are deliberately trying to hide behind subjudice matter pertaining to case filed by my Spouse in

Hon'ble High Court of Punjab and Haryana. **It is pertinent to humbly submit here that such matters are not related to issue of deterioration of Environment & health problems being faced by me and my children** as well as public at large due to Noise Pollution, Air Pollution and increase in load over existing infrastructure of residential locality where the Hotel has been illegally constructed. **Further, the Constitution of India has protected each and every individual Citizen including undersigned Applicant as well as her Minor Children with Right to Live healthy life as enshrined under the provisions of Article 21 of Constitution of India and it is fundamental Right of undersigned Applicant to file case and get justice.**

Hon'ble sir, keeping in view of the above produced facts, Master Plan of Ludhiana, provisions of various Environment laws as well as Article 21 of Constitution of India, you are humbly requested to set aside the wrong, misleading facts produced by the Respondents and kindly **consider my prayer as submitted in Original Applicant.** You are further humbly requested to **take action against concerned official of MCL & others for their act of submitting false Affidavit with wrong facts with intentions to mislead this Hon'ble Tribunal.**

Date: 14-12-2023  
Place: Ludhiana

  
Tamanna Maini  
(Applicant in Person)

ਵੱਲ

ਸ਼੍ਰੀ ਦਵਿੰਦਰ ਕੁਮਾਰ ਅਤੇ ਸ਼੍ਰੀ ਸੰਜੀਵ ਕੁਮਾਰ,  
ਵਾਸੀ ਬੀ-1, 651/2ਬੀ ਅਤੇ 651/4,  
ਕੁੰਦਨ ਪੁਰੀ, ਸਿਵਿਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ।

ਨੰਬਰ 290/ATPO

ਮਿਤੀ 15/7/2019

ਵਿਸ਼ਾ:- ਬੀ-1, 651/2ਬੀ ਅਤੇ 651/4, ਕੁੰਦਨ ਪੁਰੀ, ਸਿਵਿਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ ਦੀ ਕੰਪਾਉਂਡਿੰਗ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 31/05/2019 ਰਾਹੀਂ ਆਪ ਦੀ ਵਿਸ਼ੇ ਅਧੀਨ ਸਾਈਟ ਦੀ ਕੰਪਾਉਂਡਿੰਗ ਫੀਸ ਰੁਪਏ 18,53,458/- ਅਸੈਸ ਕੀਤੀ ਗਈ ਸੀ, ਜੋ ਕਿ ਜੀ. ਨੰ. 28/15116 ਮਿਤੀ 04/06/2019 ਰਾਹੀਂ ਰੁਪਏ 9,26,729/- ਅਤੇ ਜੀ. ਨੰ. 29/15116 ਮਿਤੀ 04/06/2019 ਰਾਹੀਂ ਰੁਪਏ 9,26,729/- ਨਗਰ ਨਿਗਮ ਦੇ ਖਜਾਨੇ ਵਿੱਚ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦਿੱਤੀ ਹੈ।

  
ਸਹਾਇਕ ਨਗਰ ਯੋਜਨਾਕਾਰ,  
ਜੋਨ- ਡੀ, ਨਗਰ ਨਿਗਮ,  
ਲੁਧਿਆਣਾ।

ਸਹਾਇਕ ਨਗਰ ਯੋਜਨਾਕਾਰ,  
ਜੋਨ- ਡੀ, ਨਗਰ ਨਿਗਮ,  
ਲੁਧਿਆਣਾ।

ਸੀਏ ਵਿਖੇ

ਮਾਹਿਰ ਨਗਰ ਜੋਸ਼ਾਗੜ੍ਹ

ਸੌਂ ਡੀ

ਨਗਰ ਸਿਰਕਾ ਪ੍ਰਿਥਿਕਾਫਾ

Har/Due to

B-1 (G)

24/5/18

ਵਿਆ: ਵਿਫਟਿੰਗ ਈ ਗਜ਼ੀਰਾਮਾ ਡੀਮ ਸਮਾ ਰਹਵਾਇਦ  
ਮਦ੍ਰਿਥੀ

ਸੌਂ ਸਾਨ ਸੌਂ

ਬੇਸਤੀ ਪੈ ਰਿ ਮੈਂ ਪ੍ਰਾਪਤੀ ਵਿਖ

B-1, 651/2B ਅਤੇ 651/4 ਐ ਰਿ ਕਾਮੀ ਸਾਫ  
1988 ਅਤੇ 1993 ਵਿੱਚ ਪ੍ਰਗਟੀ ਸੌਂ। ਅਤੇ  
ਵਿਖ ਸੰਗਾ ਈ ਸਾਫ 1994 ਵਿੱਚ ਵਿਸਾਗੀ ਹੋਈ ਗਈ  
ਸੌਂ। ਕਾਮੀ ਵਿਖ ਸੰਗਾ ਈ ਵਿਸਾਗੀ ਈ ਗਜ਼ੀਰਾਮਾ  
ਡੀਮ ਸੰਗਾ ਰਹਵਾਇਦ ਚਾਹੁੰਦੇ ਹਾਂ। ਵਿਖ ਵਿਸਾਗੀ ਈ  
ਮੁਕਤੀਵਿਖ ਸਾਫ ਰੋਲੀ ਰਹ ਵਿੱਚੇ ਹਾਂ।

ਸਾਫ ਰੋਲੀ

ਬੇਸਦਾਰ ਸਹਿਤ

Darudee Kumar  
C/o 651/2B, Kundanpuri  
Civil Lines, Ludhiana

Sandeep Kumar  
C/o 651/4, Kundanpuri  
Civil Lines, Ludhiana

- House Tax 1992-93
- License Receipt 93-94
- License Rcpt 89-90
- Water + Sewer 89 to 1994
- House Tax 95-96
- Sales Tax 90
- T S I
- Fard/Jama Bandi
- Sale Deed 1988
- Sale Deed 1993

Municipal Corporation, Ludhiana



ઉચિત રીતે 489218 ની સંખ્યા ૧/૧૮ નો. 29/15/16 ની  
 રીતે 419226 ની સંખ્યા ૧/૧/19 ૧/૧૮ - 28/15/16 ના (Both) સામે  
 ૧૨૬૭૨૧ ની હિસાબ મુજબ આ બંને રકમોની 10/6/2019 ની  
 રકમો સમાવેશ થતાં આ બંને મુદતો 10105010009134/1987  
 નીચે 11/6/2019 મુજબ આ મુજબ ૭ થી ૭  
 ના તબક્કાની 10/3 થી ૬ થી

recd leave 10/7/19  
10/7/16

10/7

HDM

Account Branch ની વિશેષ મુજબ આ કાઉન્ટર ઓફ ડી  
 આ કાઉન્ટર ઓફ ડી આ કાઉન્ટર ઓફ ડી આ કાઉન્ટર ઓફ ડી  
 આ કાઉન્ટર ઓફ ડી આ કાઉન્ટર ઓફ ડી આ કાઉન્ટર ઓફ ડી

10/7/19

Signed 11/7/19  
12/7

This record is given under the right information Act 2005.

Assit TWA MURAGE:  
 Municipal Corporation, Ludhiana

FORM No-8

ਸਰਕਾਰ - IV

# ਰਸੀਦ

ਨਿਰਮਾਣ ਨੰ:

15116 ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਰਸੀਦ ਨੰ:

ਰੇਠ ਲਿਖੀ ਰਕਮ/ਨਕਦ ਦਾ ਅੱਜ ਚੈਕ ਪ੍ਰਾਪਤ ਹੋਈ/ਹੋਇਆ ਵੱਲੋਂ 29

ਪਤਾ: 651/215, 67, Ganga Nagar, Ludhiana. ਮੁੱਖ ਨਿਗਮ ਵਾਸਤੇ ਅਤੇ ਉਸਦੇ ਨਿਰਮਾਣ ਵਿਚ ਜਮ੍ਹਾਂ ਕੀਤੀ ਜਾਵੇਗੀ (ਚੈਕ ਕੈਸ ਹੋਣ ਤੇ)

ਨਿਰਮਾਣ ਤੇ ਵਸੂਲੀ

ਰਕਮ ਦਾ ਵੇਰਵਾ

ਰਕਮ

ਰਕਮ ਦਾ ਵੇਰਵਾ	2	3	
<p>310/11</p> <p>31/5/19</p>	<p>Building Corporation - for the Garden St. Station by Ward.</p> <p>By Logic no 489218 on 01/06/19 of Canara Bank of Amount Rs. Nine Lacs Twenty Six Thousand Seven Hundred Twenty Nine only.</p>	<p>ਰੁਪਏ</p> <p>9,26,729/-</p>	<p>ਹੀਜ਼</p> <p>906=129</p>

This receipt is given under the right information Act 2005.

Assit. Town Planner. The daily total should be filled in the carbon copy retained for record.

ਤਾਰੀਖ ਵਸੂਲੀ

31/06/19

ਰਸੀਦ ਜਾਰੀ ਕਰਨ ਵਾਲੇ ਅਫਸਰ ਦੇ ਹਸਤਾਖਰ

ਰਸੀਦ

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਰਸੀਦ ਨੰ: 28

ਰੋਠ ਲਿਖੀ ਰਕਮ/ਨਕਦ ਦਾ ਅੱਜ ਚੈਕ ਪ੍ਰਾਪਤ ਹੋਈ/ਹੋਇਆ

28

ਨਿਗਮ ਨੰ: 15116  
 ਪਤਾ: ...  
 ਨਿਗਮ ਵਾਸਤੇ ਅਤੇ ਉਸਦੇ ਹਿਸਾਬ ਵਿਚ ਜਮ੍ਹਾਂ ਕੀਤੀ ਜਾਵੇਗੀ (ਚੈਕ ਕੈਸ ਹੋਣ ਤੇ)

ਮੁਲਾਂਗਣਾ ਤੇ ਵਸੂਲੀ	ਰਕਮ ਦਾ ਵੇਰਵਾ	ਰਕਮ
<p>ਮੁਲਾਂਗਣਾ</p>	<p>Building Commission Fee vide order dt. 31/10/19                      By Cheque no 419226 dt. 04/11/19                      of Comera Bank of Amount Rs. Nine Lacs Twenty Six thousand seven hundred seventy nine</p>	<p>ਰੁਪਏ 926729/-                      ਪੈਸੇ</p>
<p>ਜੋੜ</p>	<p>ਜੋੜ</p>	<p>926729/-</p>

ਜੋੜ ਰਸੀਦ ਨਗਰੀ ਕਰਨ ਵਾਲੇ ਅਫਸਰ ਦੇ ਹਸਤਾਖਰ  
 04/06/19

The daily total should be filled and carbon copy retained for record.

ਦੋਲੇ

ਐਸ. ਐਚ. ਓ.,  
ਚੁੰਦਨ ਪੁਰੀ, ਡਵੀਜ਼ਨ ਨੰ. 8,  
ਲੁਧਿਆਣਾ।

ਪੱਤਰ ਨੰ \_\_\_\_\_/ਹਾਰਟੀਕਲਚਰ ਡਿਵੀਜ਼ਨ \_\_\_\_\_/2023

ਵਿਸ਼ਾ: - ਹਰੇ ਦਰੱਖਤਾਂ ਦੀ ਨਜ਼ਾਇਜ਼ ਕਟਾਈ ਅਤੇ ਪਾਰਕ ਦੀ ਦੀਵਾਰ ਨੂੰ ਹੋਏ ਨੁਕਸਾਨ ਸਬੰਧੀ।

ਸ਼੍ਰੀਮਾਨ ਜੀ

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਨੁਸਾਰ ਜੇ.ਈ. (ਬਾਗਬਾਨੀ) ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਕੁੱਝ ਅਣਜਾਣ ਵਿਅਕਤੀਆਂ ਵਲੋਂ ਪਾਰਕ ਨੇੜੇ ਮੋਹਿਨੀ ਰਿਸੋਰਟ, ਉਪਕਾਰ ਨਗਰ, ਵਾਰਡ ਨੰਬਰ 90, ਵਿਚ ਲੱਗੇ ਦੋ ਦਰੱਖਤਾਂ ਨੂੰ ਕੱਟ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਪਾਰਕ ਦੀ ਬਾਉਂਡਰੀ ਵਾਲ ਨੂੰ ਵੀ ਨੁਕਸਾਨ ਪਹੁੰਚਾਇਆ ਗਿਆ ਹੈ ਅਤੇ ਬਿਨਾਂ ਕਿਸੇ ਮੰਨਜ਼ੂਰੀ ਦੇ ਪਾਰਕ ਵਿਚ ਟਰਾਂਸਫਾਰਮਰ ਲਗਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧ ਵਿਚ ਸਿਕਾਇਤ ਕਰਤਾ ਯੋਗੇਸ਼ ਮੋਦੀ, ਸੇਬ: 98888-58800 ਦੀ ਸਿਕਾਇਤ ਪ੍ਰਾਪਤ ਹੋਈ ਸੀ। ਸਿਕਾਇਤ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਧੀ ਹੈ।

ਉਪਰੋਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਦੋ ਹਰੇ ਦਰੱਖਤਾਂ ਨੂੰ ਕੱਟਣ ਅਤੇ ਪਾਰਕ ਦੀ ਦੀਵਾਰ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਉਣ ਅਤੇ ਪਾਰਕ ਵਿਚ ਬਿਨਾਂ ਮੰਨਜ਼ੂਰੀ ਟਰਾਂਸਫਾਰਮਰ ਲਗਾਉਣ ਸਬੰਧੀ ਨੱਧੀ ਸਿਕਾਇਤ ਅਨੁਸਾਰ ਦੋਸ਼ੀਆਂ ਦੀ ਪਛਤਾਲ ਕਰਕੇ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਸੀ।

ਸਹੀ -  
ਲੈਂਡਸਕੇਪ ਅਫਸਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ 80/ਹਾਰਟੀਕਲਚਰ ਡਿਵੀਜ਼ਨ 28/04/2023

ਵਿਤਰਾ -

1. ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਮਾਨਯੋਗ ਪੁਲਿਸ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ -  
28/4/23  
ਲੈਂਡਸਕੇਪ ਅਫਸਰ,  
ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।